

Special Court Under TNPID Act,
Chennai- 104.
Dated: 11.06.2021

OFFICIAL MEMORANDUM

Ref: High Court's Official Memorandum in Roc.No.41440-A/2021/C3,
dated: 28.05.2021, 10.06.2021

In view of the Hon'ble High Court's Official Memorandum cited above, the following instructions are issued for the Physical filing of the Cases and hearing of cases w.e.f. 14.06.2021 until further orders.

1. Filing of cases :- Physical filing of urgent Civil cases is permitted along with affidavit mentioned the reasons for urgency of filing through "**Drop Box**" meant for "Special Court Under TNPID Act" placed at Esplanade Gate from 10.30 a.m. to 1.30 p.m. on all working days. The Urgent cases taken on file will be heard only through Video Conferencing. After verifying the petition, if it is found in order, the petition will be numbered. Otherwise it will be returned through "**Return Box**" proposed to be kept at Esplanade Gate. The returned petitions will be delivered at Esplanade Gate by acknowledging the same in the "**Return Register**" maintained by the staff members of Special Court Under TNPID Act, Chennai – 104.

In respect of the pending cases, if both sides are ready and willing to proceed with the case **through Video Conference** they are required to file a "Joint Memo" into the " Drop Box" with their convenient date and time, atleast **three days** in advance. In such cases, this Court, if it is found convenient with the time schedule, the case number, date and time will be informed to the concerned counsels by this court. The mobile number and e-mail Id of the counsel should be furnished in the Joint Memo.

2.Filing of Bail Applications - Advocates and parties are instructed to file bail applications in the Drop Box meant for "**Special Court Under TNPID Act – Bail Applications**" placed at the Esplanade Gate between 10.30 A.M. to 1.30 P.M. on all working days. **The Bail Applications taken on file will be heard only through Video Conference.**

3.Hearing of Cases :- Cases be taken up for hearing only on filing of urgent petition with affidavit dropped at **Special Court Under TNPID Act " Drop Box "** kept at Esplanade Gate. Nature of urgency will be decided by the Judge.

4. Copy Applications- Copy Applications on urgent matters pertaining to **Special Court Under TNPID Act, Chennai** shall be presented in the **Special Court Under TNPID Act, Chennai "Drop Box"** and copies made ready will be delivered at the Esplanade Gate by acknowledging, the same in the Copyist Section Register maintained by the Staff Members of Copyist section of **Special Court Under TNPID Act, Chennai – 104.**

5.Entry of Lawyers and Parties :- As per the High Court direction in the Official Memorandum referred above all the Litigants and Laywer are requested not to enter into the Court permises, until or otherwise specially permitted for the Emergent needs of the Court.

(Sd/-M. Jothiraman)
SPECIAL JUDGE
SPECIAL COURT UNDER TNPID ACT,
CHENNAI – 104.

//BY ORDER//


For. **SHERISHTADAR**
Special Court Under TNPID Act,
Chennai – 104.